

## LOK SABHA DEBATES

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### LOK SABHA

Saturday, April 18, 1964/Chaitra 29,  
1886 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

#### RE: ALLEGED LEAKAGE OF BUDGET CONCESSIONS

**Mr. Speaker:** I have received a notice from Shri S. M. Banerjee where he complains that there has been a leakage of the budget concessions announced by the Finance Minister yesterday. He brought me a copy of the *Economic Times* and said that those concessions have appeared in that paper which has reached here from Bombay. It is not a breach of privilege under which I can take it up, but I will allow him to raise it during the debate.

11.01 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government business in this House during the week commencing 21st April, 1964, will consist of:—

- (1) Further consideration and passing of the Finance Bill, 1964.
- (2) Consideration and passing of the Companies (Profits) Sur-tax Bill, 1964.

(3) Consideration and passing of the Armed Forces (Special Powers) Continuance Bill, 1964.

(4) Discussion and voting on the Demands for Excess Grants (General) for 1961-62.

(5) Consideration and passing of:

- (i) The public Employment (Requirements as to Residence) Amendment Bill, 1964.
- (ii) The Advocates (Amendment) Bill, 1964.
- (iii) The Constitution (Seventeenth Amendment) Bill, 1963—as reported by the Joint Committee.

Sir, on Saturday last, you had asked me about the date of adjournment of the present session, and I had indicated that we would try to conclude the official business within the first week of May.

I am now in a position to propose that the Lok Sabha may agree to extend the session up to Wednesday, the 6th of May, 1964.

Apart from the the business which I have just now announced, the Government propose to place the following Bills for the consideration of the House during the remaining part of the session. All these Bills are put down here subject to the condition that we will adjourn on the 6th of May. If we have no time to pass all the Bills, the remaining Bills will be carried over to the next session.

- (1) The Constitution (Eighteenth Amendment) Bill, 1964.

[Shri Satya Narayan Sinha]

- (2) The Goa, Daman and Diu Judicial Commissioner's Court (Declaration as High Court) Bill, 1963.
- (3) The Oil and Natural Gas Commission (Amendment) Bill, 1964.
- (4) The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1964.
- (5) The Taxation Laws (Amendment) Bill, 1964.
- (6) The Indian Medical Council (Amendment) Bill, 1964.
- (7) The Industrial Development Bank Bill, 1964.
- (8) The Indian Coinage (Amendment) Bill, 1964.
- (9) The Dakshina Bharat Hindi Prachar Sabha Bill, 1963—as passed by Rajya Sabha.
- (10) The Coir Industry (Amendment) Bill, 1963.
- (11) The Indian Railways (Amendment) Bill, 1963.
- (12) The Slum Areas (Improvement and Clearance) Amendment Bill, 1963—as reported by Joint Committee.
- (13) The Drugs and Cosmetics (Amendment) Bill, 1963.
- (14) The Industrial Disputes (Amendment) Bill, 1963.

I have given the whole list of business. As I have already indicated, we will put through as many Bills as possible. We are calling the Business Advisory Committee very shortly. As you know, the Business Advisory Committee finally decides about the allotment of time. According to their decision, the Government will decide how many Bills they can put through before we adjourn on the 6th of May.

**Shri S. M. Banerjee (Kanpur):** Sir, I have one submission to make. I have no quarrel with his programme as such. But, Sir, myself and my hon. friend Shri Prakash Vir Shastri and a few other hon. Members of this House have tabled a non-official motion for a discussion regarding the recent developments in Kashmir after the release of Sheikh Abdullah. I feel that this is the most opportune moment for us to have a discussion on this so that the views of various Opposition parties are expressed on this issue. I would request you, Sir, and, through you, the Minister of Parliamentary Affairs to fix some time next week so that this discussion can be had during this session.

**श्री यशपाल सिंह (कैराना) :** क्या माननीय मंत्री जी बतला सकेंगे कि, अगली ६ तारीख के बाद तो यह पालियामेंट नहीं बढ़ेगी और बीच में जो २ मई को सैटरडे है उसको बैठना पड़ेगा या नहीं। आप वक्त के वक्त ऐलान करते हैं जिससे हमारा प्रोग्राम खराब हो जाता है। हमें अपनी कांस्टीट्यूंसी में लाखों आदमियों से मिलना होता है।

**श्री सत्य नारायण सिंह :** हमें अफसोस है कि माननीय सदस्य का प्रोग्राम खराब हो जाता है, पर यह पालियामेंट का काम ही कुछ ऐसा है। लेकिन ६ मई से आगे हम नहीं बढ़ाना चाहते, वैसे हाउस को अख्तियार है।

**श्री यशपाल सिंह :** २ मई को बैठेंगे या नहीं ?

**Shri Satya Narayan Sinha:** We do not propose to sit on that Saturday.

**श्री कोंकार लाल बोरवा (कोटा) :** पहले १ मई तक का प्रोग्राम था इसलिए प्रश्न भी पहली तारीख तक के लिए दिये गये थे। अब जो हाउस ६ मई तक के लिए

बढ़ाया जा रहा है, तो इस समय में प्रश्नोत्तर होंगे या नहीं होंगे ?

**अध्यक्ष महोदय :** यह तो हाउस की मर्जी पर है ।

**एक माननीय सदस्य :** जब इतना काम है तो प्रश्नोत्तर रहने दीजिये ।

**Shri Surendranath Dwivedy (Kendrapara):** No, Sir. We should have Question Hour.

**श्री ह० च० सोय (सिंहभूम) :** हम बजबूरी में ६ मई तक बैठ रहे हैं । मंत्री महोदय ने कहा है कि सैंटरडे को नहीं बैठेंगे । मेरा मुझाव है कि सैंटरडे को भी काम हो ।

**अध्यक्ष महोदय :** हम कमेटी में बैठेंगे तो देख लेंगे ।

**Shri Surendranath Dwivedy:** Question Hour should be there.

**अध्यक्ष महोदय :** अगर आप के पास सवाल तैयार हैं तो भेज दें ।

**श्री यशपाल सिंह :** हम ने अपने सवाल लिख रखे हैं और हम उन को मंत्री महोदय को भेंट कर सकते हैं ।

**श्री सत्य नारायण सिंह :** सवालों को लेने न लेने का अधिकार अध्यक्ष महोदय को है, इसमें मंत्री को कोई अधिकार नहीं है ।

\*ADVOCATES (AMENDMENT) BILL, 1963

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** Sir, on behalf of Shri A. K. Sen, I beg to move for leave to withdraw the Advocates (Amendment) Bill, 1963.

**Mr. Speaker:** The question is:

"That leave be granted to withdraw the Advocates (Amendment) Bill, 1963".

*The motion was adopted.*

**Mr. Speaker:** Bill withdrawn by leave.

*The Bill was, by leave, withdrawn.*

**Shri Ranga (Chittoor):** Why are they with drawing it?

**Mr. Speaker:** They are introducing another.

11:08 hrs.

\*ADVOCATES (AMENDMENT) BILL, 1964

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** Sir, on behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

**Mr. Speaker:** The question is.....

**Shri Ranga (Chittoor):** Let him make a statement as to why he is withdrawing this Bill and introducing another one.

**Shri Bibudhendra Misra:** A statement giving the reasons for the withdrawal of this amendment Bill was circulated to the Members of the House wherein it was stated that a more comprehensive Bill would be brought forward. That is the reason why this Bill which was introduced in December, 1963 is sought to be withdrawn now and the Bill that I introduce now is some sort of a more comprehensive Bill which incorporates also certain recommendations made by the Bar Council of India. These amendments could not have been taken up at the time of consideration, because Rule 80 stands as a bar as the amendments do not fall within the scope of the Bill that was introduced in the month of December, 1963. That is sought to be withdrawn now and this comprehensive Bill is being introduced now.